

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI  
RA No. 176/90 inO.A. No. 2486/89  
T.A. No.

199

23.5.1991

## DATE OF DECISION

Shri Rajendra Gandhi

Petitioner Applicant

Advocate for the Petitioner(s)

Versus  
Union of India & anr.

Respondents

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? /No
3. Whether their Lordships wish to see the fair copy of the Judgement? /
4. Whether it needs to be circulated to other Benches of the Tribunal? /40

ORDER(Order passed in circulation by Hon'ble  
Mr. D.K. Chakravorty, Member)

This is an application filed by the Original  
Applicant in OA 2486/87 for review of our judgement  
dated 26.10.1990.

2. We have carefully considered the grounds raised  
in the Review Application. We are not impressed by the  
contentions raised by the applicant in the Review Application.  
In our opinion, there is no error apparent on the face  
of the judgement of the Tribunal dated 26.10.1990.  
The applicant has also not brought to our notice any  
new facts warranting a review of the judgement of the  
Tribunal. It may be that the applicant is aggrieved  
by the decision given by the Tribunal on merits of the  
claim adjudicated by the Tribunal. The Tribunal was  
within its rights to mould the relief in the facts and

circumstances of the case. In case the applicant is aggrieved by the decision of the Tribunal, the proper course for him would have been to prefer an appeal in the Supreme Court and not to reagitate the matter by filing a Review Application.

3. We see no merit in the Review Application and the same is dismissed.

  
( D.K.CHAKRAVORTY )

MEMBER(A)

  
( P.K.KARTHA )  
VICE CHAIRMAN(J)